SHRI P. CHIDAMBARAM: Sir, these are larger questions. When Delhi was planned, when Delhi roads were planned, we did not plan it like Amsterdam or the Hague where cyclist has as much of right to use the road as vehicles have. No cycle roads have been created here. In the newer roads... *(Interruptions)*...

MR. CHAIRMAN: Please let the answer proceed.

SHRI P. CHIDAMBARAM: In the new roads, cycle lanes are being created. But these are old roads. They have been there for many, many years. There is no space to create cycle lanes there. All that we can do is, find solutions which are acceptable. So, I said that the best two solutions are not acceptable. We have to find some other solutions. We will have to build a large number of flyovers etc. But there is a heritage building that is just causing a problem. Once the Metro is constructed, things will ease. Hopefully, more people will take to the Metro rather than drive their private cars. But, at the moment, the best that we can do is being done. But I have told them that the best does not appear to be good enough. I said, I won't satisfy any Member of the Rajya Sabha today. So, put on your thinking cap, come up with something better. They are doing their best. But the best, I admit, is not good enough.

SHRI YOGENDRA PREMKRISHNA TRIVEDI: Sir, there is a similar problem in Mumbai.

MR. CHAIRMAN: This is a Delhi-related question.

SHRI YOGENDRA PREMKRISHNA TRIVEDI: Sir, I am saying that we have solved the problem by having an underground sub-way for the traffic to move to any one of the 5 openings and then we have given permission to the hawkers or the shop-earners and it has become commercially feasible. Can it be done at Gol Dak Khana?

MR. CHAIRMAN: Good point.

SHRI P. CHIDAMBARAM: Sir, if the vehicular traffic can go through an under-pass, that is possible. But whether it can be done in Gol Dak Khana, I cannot say. But as a principle, I agree. Vehicular traffic should go through an under-pass, pedestrians should move on the surface of the road. That is possible technically. It is being done in many parts of the world and in many cities of India. Whether it is possible at this point, I cannot say. I will look into it.

**Employment under NREGS**

*44. DR. GYAN PRAKASH PILANIA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of households which requested for employment under the National Rural Employment Guarantee Scheme (NREGS) and who were provided employment, State-wise during 2006-07, 2007-08 and 2008-09;

(b) how many of above got 100 days employment;

(c) the average days of employment for each household; and

(d) whether the above can be called 'Satisfactory'?

THE MINISTER OF RURAL DEVELOPMENT (SHRI RAGHUVANSH PRASAD SINGH): (a) to (d) A Statement is laid on the Table of the House.

(a) The number of households which had demanded and were provided employment under NREGA during 2006-07 was 21188894 and 21016099 respectively and during 2007-08 was 34287442 and 33889122 respectively. The number of households which has demanded and have been provided employment during 2008-09 (up to January, 2009) is 38077719 and 36968502 respectively. State-wise details are given in the Statement-I (*See* below).

(b) 2142718 households were provided 100 days of employment during 2006-07, 3601926 households were provided 100 days of employment during 2007-08 and 2713053 households have been provided 100 days of employment during 2008-09 (upto January, 2009). State-wise details are given in Statement-II (*See* below).

(c) Average number of days of employment provided to each household in the year 2006-07 was 43 days; in 2007-08 was 42 days and during 2008-09 (upto January-08) the average is 41 days per household. State-wise details are given in Statement-III. (*See* below).

(d) Yes, Sir. NREGA is moving towards the fulfillment of its objectives of augmentation of employment opportunities and creation of durable assets. Persondays generation under NREGA has increased in comparison with earlier wage employment programme of SGRY. Under SGRY an average of 81 crore person days were generated in a year in the entire country; whereas under NREGA, 90.5 crore person days were generated in 200 districts in 2006-07, 143.59 crore persondays were generated in 330 districts in 2007-08 and 152.14 crore person days have been generated in the entire country up to mid-January, 2009 reflecting an 88% increase over the previous wage employment programme. A significant share in the employment generated belongs to SCs (30%). STs (25%) and women (49%). 20 lakh works have been taken up in the current financial year of which 46% relate to water conservation, 18% to rural connectivity and 15% to land development. Individual land owned by 4.30 lakh households belonging to SC/ST, BPL and IAY have been benefited from NREGA works such as irrigation facility, land development and plantation.

Under the Act, employment is provided to a wage seeker for the number of days of employment demanded subject to an over all ceiling of 100 days per household in a financial year. However, it has been the constant endeavor of the Government to generate greater awareness among rural households about their legal rights under NREGA through intensive IEC activities and bring more transparency in its implementation. The efforts made in this regard involve print as well as electronic media such as brochures, people's primers, hand books. TV spots, radio jingles, advertisements, films etc. Gram Sabhas have been convened. Village camps have been organized by the District teams and Self Help Groups associated with awareness generation campaign. Government of India has also introduced awards known as

Rozgar Jagrookta Puraskar to recognize the outstanding contributions by the Civil Society Organizations (CSOs) for promoting effective implementation of NREGA in different States of the Country. In the NREGA Sammelan held on 2.2.2009, five such NGOs have been awarded Rozgar Jagrookta Puraskar for their outstanding contributions in the field of awareness generation.

***Statement-I***

| Sl. No. | States | 2006-07 | | 2007-08 | | 2008-09 (upto Jan., 09) | |
|---|---|---|---|---|---|---|---|
| | | No. of households who have employment (In Nos.) | No. of households provided employment (In Nos.) | No. of households who have employment (In Nos.) | No. of households provided employment (In Nos.) | No. of households who have employment (In Nos.) | No. of households provided employment (In Nos.) |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1. | Andhra Pradesh | 2161494 | 2161395 | 4803892 | 4803892 | 5440602 | 5440602 |
| 2. | Arunachal Pradesh | 16926 | 16926 | 36437 | 4490 | 12761 | 12761 |
| 3. | Assam | 798179 | 792270 | 1448243 | 1402888 | 1716764 | 1501099 |
| 4. | Bihar | 1708610 | 1688899 | 3956055 | 3859630 | 2696713 | 2696713 |
| 5. | Chhattisgarh | 1282794 | 1256737 | 2297042 | 2284963 | 1765895 | 1747133 |
| 6. | Gujarat | 226269 | 226269 | 290691 | 290691 | 563897 | 563674 |
| 7. | Haryana | 50765 | 50765 | 70869 | 70869 | 95153 | 92982 |
| 8. | Himachal Pradesh | 67187 | 63514 | 275463 | 271099 | 439512 | 380349 |
| 9. | Jammu and Kashmir | 121328 | 121328 | 116914 | 116800 | 72753 | 68083 |
| 10. | Jharkhand | 1394108 | 1394108 | 1679978 | 1679868 | 1298543 | 1296353 |
| 11. | Karnataka | 548532 | 545185 | 554002 | 549994 | 605305 | 599096 |
| 12. | Kerala | 104927 | 99107 | 259275 | 185392 | 446127 | 438323 |
| 13. | Madhya Pradesh | 2866349 | 2866349 | 4347079 | 4346916 | 4466741 | 4443482 |
| 14. | Maharashtra | 353024 | 353024 | 474695 | 474695 | 723589 | 544981 |
| 15. | Manipur | 17800 | 17880 | 112549 | 112549 | 342409 | 338811 |
| 16. | Meghalaya | 99177 | 96627 | 106989 | 106042 | 185936 | 162146 |
| 17. | Mizoram | 52478 | 50998 | 88943 | 88940 | 170616 | 170616 |
| 18. | Nagaland | 27884 | 27884 | 115331 | 115331 | 288243 | 288243 |
| 19. | Orissa | 1407251 | 1394169 | 1134751 | 1096711 | 963377 | 815588 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
|---|---|---|---|---|---|---|---|
| 20. | Punjab | 31788 | 31648 | 49690 | 49690 | 103244 | 70489 |
| 21. | Rajasthan | 1175172 | 1175172 | 2173122 | 2170460 | 5987524 | 5867116 |
| 22. | Sikkim | 4179 | 4107 | 21773 | 19664 | 30094 | 25886 |
| 23. | Tamil Nadu | 683708 | 683481 | 1234818 | 1234818 | 2826217 | 2815395 |
| 24. | Tripura | 74800 | 74335 | 425299 | 423724 | 533484 | 532716 |
| 25. | Uttar Pradesh | 2676261 | 2573245 | 4104283 | 4096408 | 3775182 | 3547180 |
| 26. | Uttaranchal | 134363 | 134312 | 189263 | 189263 | 159570 | 156862 |
| 27. | West Bengal | 3235360 | 3083757 | 3919996 | 3843335 | 2352282 | 2337109 |
| 28. | Andaman and Nicobar Islands | | | | | 1755 | 1283 |
| 29. | Dadra and Nagar Haveli | | | | | 1167 | 1167 |
| 30. | Daman and Diu | | | | | NR | NR |
| 31. | Goa | | | | | NR | NR |
| 32. | Lakshadweep | | | | | NR | NR |
| 33. | Pondicherry | | | | | 12264 | 12264 |
| 34. | Chandigarh | | | | | NR | NR |
| | TOTAL: | 21188894 | 21016099 | 34287442 | 33889122 | 38077719 | 36968502 |

NR - Not reported

***Statement-II***

| Sl. No. | State/UTs | Number of Households completed 100 days of employment | | |
|---|---|---|---|---|
| | | 2006-07 | 2007-08 | 2008-09 (upto Jan., 09) |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andhra Pradesh | 57946 | 432357 | 310465 |
| 2. | Arunachal Pradesh | 0 | 2020 | 2074 |
| 3. | Assam | 185160 | 239473 | 76272 |
| 4. | Bihar | 60310 | 52825 | 15511 |

| 1 | 2 | 3 | 4 | 5 |
|---|---|---|---|---|
| 5. | Chhattisgarh | 130302 | 256071 | 93946 |
| 6. | Gujarat | 12208 | 11416 | 14641 |
| 7. | Haryana | 5626 | 7402 | 1477 |
| 8. | Himachal Pradesh | 16815 | 13842 | 12768 |
| 9. | Jammu and Kashmir | 11758 | 1673 | 82034 |
| 10. | Jharkhand | 51065 | 49836 | 40272 |
| 11. | Karnataka | 69789 | 23081 | 13322 |
| 12. | Kerala | 537 | 59443 | 1857 |
| 13. | Madhya Pradesh | 531556 | 922107 | 332763 |
| 14. | Maharashtra | 5341 | 8349 | 15386 |
| 15. | Manipur | 0 | 0 | 1412 |
| 16. | Meghalaya | 575 | 6677 | 15583 |
| 17. | Mizoram | 5946 | 0 | 0 |
| 18. | Nagaland | 0 | 0 | 0 |
| 19. | Orissa | 154118 | 37475 | 14782 |
| 20. | Punjab | 5327 | 2642 | 375 |
| 21. | Rajasthan | 639219 | 911248 | 1111759 |
| 22. | Sikkim | 222 | 2006 | 206 |
| 23. | Tamil Nadu | 1824 | 77053 | 245667 |
| 24. | Tripura | 19577 | 1772 | 816 |
| 25. | Uttar Pradesh | 154953 | 436032 | 306100 |
| 26. | Uttaranchal | 3727 | 15658 | 466 |
| 27. | West Bengal | 18817 | 31468 | 3092 |
| 28. | Andaman and Nicobar | | | 0 |
| 29. | Dadra and Nagar Haveli | | | 7 |
| 30. | Daman and Diu | | | 0 |
| 31. | Goa | | | 0 |
| 32. | Lakshadweep | | | 0 |

| 1 | 2 | 3 | 4 | 5 |
|---|---|---|---|---|
| 33. | Pondicherry | | | 0 |
| 34. | Chandigarh | | | 0 |
| | TOTAL: | 2142718 | 3601926 | 2713053 |

*Statement-III*

| Sl. No. | State | 2006-07 Average Persondays Per Households (In Days) | 2007-08 Average Persondays Per Households (In Days) | 2008-09 (upto Jan., 09) Average Persondays Per Households (In Days) |
|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andhra Pradesh | 31 | 42 | 35 |
| 2. | Arunachal Pradesh | 27 | 62 | 31 |
| 3. | Assam | 72 | 35 | 34 |
| 4. | Bihar | 35 | 22 | 27 |
| 5. | Chhattisgarh | 56 | 58 | 54 |
| 6. | Gujarat | 44 | 31 | 22 |
| 7. | Haryana | 48 | 50 | 37 |
| 8. | Himachal Pradesh | 47 | 36 | 35 |
| 9. | Jammu and Kashmir | 27 | 32 | 33 |
| 10. | Jharkhand | 37 | 44 | 44 |
| 11. | Karnataka | 41 | 36 | 28 |
| 12. | Kerala | 21 | 33 | 18 |
| 13. | Madhya Pradesh | 69 | 63 | 47 |
| 14. | Maharashtra | 41 | 39 | 52 |
| 15. | Manipur | 100 | 43 | 42 |
| 16. | Meghalaya | 25 | 39 | 33 |
| 17. | Mizoram | 15 | 35 | 50 |
| 18. | Nagaland | 47 | 21 | 27 |

| 1 | 2 | 3 | 4 | 5 |
|---|---|---|---|---|
| 19. | Orissa | 57 | 37 | 33 |
| 20. | Punjab | 49 | 39 | 41 |
| 21. | Rajasthan | 85 | 77 | 63 |
| 22. | Sikkim | 59 | 44 | 39 |
| 23. | Tamil Nadu | 27 | 52 | 33 |
| 24. | Tripura | 67 | 43 | 42 |
| 25. | Uttar Pradesh | 32 | 33 | 45 |
| 26. | Uttaranchal | 30 | 42 | 35 |
| 27. | West Bengal | 14 | 25 | 20 |
| 28. | Andaman and Nicobar | | | 4 |
| 29. | Dadra and Nagar Haveli | | | 11 |
| 30. | Daman and Diu | | | NR |
| 31. | Goa | | | NR |
| 32. | Lakshadweep | | | NR |
| 33. | Pondicherry | | | 13 |
| 34. | Chandigarh | | | NR |
| | TOTAL: | 43 | 42 | 41 |

NR - Not reported

DR. GYAN PRAKASH PILANIA: Sir, I am grateful to the hon. Minister for having given a detailed reply. The scheme of NAREGA is a flagship scheme. I have no intention to criticise its operation but to point out to your honour certain lapses which have taken place. According to statistics, during 2006-07, 2,11,88,894 persons had applied for employment. It is a Guarantee Scheme. All of them must have been given employment according to guarantee. But as far as statistics are concerned, 1,72,795 persons were denied. Same is the case about other years also. If it is a guarantee, my question is: Were they not given employment according to guarantee? What was the reason? Another point is, guarantee is about 100 days also. But the average days of employment given to a household is only 42, and in certain States like Bihar, one of the least advanced States, it is 22 or 27 out of 100 days' guarantee. Out of 365 days, a person gets only 20 days' employment. Suppose a household consists of, at least, five persons; forget about elder people who cannot do any kind of labour, father and mother; let them remain hungry. Can that household, consisting of five persons, live because of employment of 22 days out of 365 days in a year? It is my pertinent question. This is number one, Sir.

MR. CHAIRMAN: Thank you.

**श्री रघुवंश प्रसाद सिंह**: सभापति महोदय, माननीय सदस्य ने जो प्रश्न उठाया, उसके उत्तर में मैं यह बताना चाहता हूँ कि प्रथम चरण में यह योजना देश के 200 जिलों में लागू हुई जिसमें 2 करोड़ 10 लाख परिवारों को रोजगार मिला और जो डिमांड थी, उससे थोड़ा कम मिला। उसी तरह, दूसरे चरण में जब 330 जिलों में यह योजना लागू हुई तो 3 करोड़ 39 लाख परिवारों को रोजगार मिला। तीसरे चरण में इस वर्ष अभी तक 3 करोड़ 80 लाख परिवारों को रोजगार मिला है और 158 करोड़ मानव दिवस सृजित हुए हैं। लेकिन मेरा अनुमान है कि इस योजना से 31 मार्च तक चार-सवा चार करोड़ परिवार लाभन्वित होंगे।

माननीय सदस्य ने चिन्ता व्यक्त की कि जितनी डिमांड थी, उससे थोड़ा कम मिला। महोदय, उसके तीन समाधान हैं। पहला यह कि डिमांड के बाद जब काम नहीं मिला तो बेरोजगारी भत्ता मिला जो जिलावार और राज्यवार vary करता है। मध्य प्रदेश, उड़ीसा, कर्नाटक और पश्चिमी बंगाल में काम मांगा गया और काम नहीं मिलने पर उनको बेरोजगारी भत्ता मिला। दूसरा, यह भी कारण होता है कि जब काम की मांग हुई और वहाँ काम शुरू हुआ, लेकिन वे काम पर नहीं आ सके और इसका लाभ नहीं ले सके। महोदय, तीसरा यह कि रिपोर्टिंग में हम जो डे-टू-डे आंकड़ा देखते हैं, उसमें कुछ फर्क जरू र रहता है, क्योंकि वहाँ सरज़मीन से रिपोर्ट आती है। एम्प्लायमेंट की डिमांड हुई और 15 दिनों के अंदर रोजगार मिलना है। एक दिन के बाद मिला तो तुरंत रिपोर्ट आ गई, लेकिन यदि 14वें दिन रोजगार मिला तो रिपोर्ट आने में कुछ देरी होती है। इसलिए उस पर हम गहन विश्लेषण कर रहे हैं कि मांग के मुताबिक काम क्यों नहीं मिलता।

माननीय सदस्य ने चिन्ता जाहिर की है कि जहाँ average 100 दिन काम मिलना चाहिए वहाँ अभी 42-43 दिनों के काम मिलने का आंकड़ा है। यह आंकड़ा भी जिलावार और राज्यवार vary कर रहा है। प्रथम चरण में लगभग 27 लाख परिवारों को सौ दिन का रोजगार मिला। दूसरे चरण में करीब 36 लाख परिवारों को रोजगार मिला। तीसरे चरण में अभी तक 27 लाख परिवारों को सौ दिन का रोजगार मिल चुका है। लेकिन कहीं-कहीं जहाँ अच्छी खेती होती तो लोग खेत में काम करने चले जाते, अपने घर में ही काम करते! सरकार की अन्य योजनाएँ भी हैं, जैसे-प्रधान मंत्री ग्राम सड़क योजना, जिसमें इस साल हम 15 हजार करोड़ रुपये खर्च कर रहे हैं। (**व्यवधान**)

SHRIMATI BRINDA KARAT: What is this, Sir? We have to ask various other questions. ...*(Interruptions)*... There are other questions also, Sir. ...*(Interruptions)*...

**श्री सभापति**: आप दूसरे सवाल पूछ लेने दीजिए। ....(व्यवधान)।

**श्री रघुवंश प्रसाद सिंह**: महोदय, उन्होंने अच्छा सवाल उठाया है। इसलिए मैं सदन के माननीय सदस्यों को उनके प्रश्न के माध्यम से पूरी जानकारी देना चाहता हूँ....(व्यवधान)। महोदय, उन्होंने चिन्ता जाहिर की कि केवल 22 दिनों का रोजगार मिला ....(व्यवधान).... महोदय, जिस समय यह कानून बन रहा था तो विभिन्न माननीय सदस्यों ने इसका समर्थन किया था। उन्होंने यह चिन्ता भी व्यक्त की थी कि 365 दिनों में आप 100 दिनों का रोजगार दे रहे हैं, तो बाकी 265 दिनों का क्या होगा? और उसमें यह सुविचारित निर्णय था कि चूंकि देश में खेती होती है और खेती के सीज़न में ...(**व्यवधान**)...

SHRIMATI BRINDA KARAT: Sir, this is very unfair. *(Interruptions)*... This is very unfair, Sir. *(Interruptions)*...

MR. CHAIRMAN: All right. मंत्री जी, आप सवाल का जवाब दे दीजिए।

**श्री रघुवंश प्रसाद सिंह** : इसलिए सरकार की अन्य कई योजनाएं हैं या उनका अपना घर पर कोई काम है, तो इस प्रकार ...(**व्यवधान**)... इसलिए, महोदय, इन दो बिन्दुओं पर हम माननीय सदस्य को और सदन को संतुष्ट करना चाहिए कि world wide, दुनिया के विशेषज्ञ इसका अध्ययन कर रहे हैं। London School of Economics, New York के सब विद्वान लोग अध्ययन कर रहे हैं, दुनिया के लोगों का इस ओर ध्यान है और माननीय सदस्य रुचि ले रहे हैं, इसकी हमको खुशी है और उनको धन्यवाद।

MR. CHAIRMAN: Second supplementary, please. *(Interruptions)*... I would like to inform the hon. Members that the rule is short questions and short answers. *(Interruptions)*... Yes, please go ahead. *(Interruptions)*...

DR. GYAN PRAKASH PILANIA: Mr. Chairman, Sir, I can't shout as loudly as the hon. Minister does. He has a better lung power, I know. I am enamoured of his devotion to this scheme which is his heart's baby. I want to point to you, Sir, that out of 4 crores of people who beg for employment only 26 lakhs of people got employment for 100 days. Is this 100 days' employment guaranteed? Is it not a travesty of truth? Is it not a patent falsehood? Is it not, हाथी की दुम का बहुत शोर सुना था, पास जाकर देखा तो रस्सा बंधा था। Out of 4 crores of people only 26 lakhs of people got 100 days' employment! Could it be called satisfactory? *(Interruptions)*.... He has not replied to my question.

MR. CHAIRMAN: I think, we would have collectively to rethink this whole question of asking supplementary questions. We have to fall in line with the standard practice which is focussed questions and short answers. But this is not happening because the hon. Members are using the supplementaries for making statements. *(Interruptions)*...

DR. GYAN PRAKASH PILANIA: The Ministers are also doing that, Sir. *(Interruptions)*...

MR. CHAIRMAN: Let this question be answered. *(Interruptions)*...

**श्री रघुवंश प्रसाद सिंह** : सभापति महोदय, प्रश्न जैसा होगा, उसका उत्तर भी वैसा ही होगा।

**श्री सभापति** : आप छोटा जवाब दें।

**श्री रघुवंश प्रसाद सिंह** : माननीय सदस्य की जो रुचि है, उन्होंने कहा कि हम समर्पित भाव से काम करते हैं। तो माननीय सदस्य भी उत्साहपूर्वक रुचि से ...(**व्यवधान**)...

**श्री सभापति** : आप जवाब दे दीजिए।

**श्री रघुवंश प्रसाद सिंह** : पूछते हैं, उसके लिए हम उनको धन्यवाद देते हैं, जो वे रुचि ले रहे हैं। उन्होंने जो चिंता जाहिर की है वह यह है कि 100 दिनों तक रोजगार सबको नहीं मिला। इसका उत्तर यह है कि यह डिमांड पर निर्भर है। 100 दिन तक रोजगार का कानूनी अधिकार उनको दिया गया है, लेकिन वे इस्तेमाल करें या न करें, यह उन पर निर्भर करता है। यह उसी प्रकार से है जैसे भोज में कोई 8 पूरी खा सकता है, कोई 2 पूरी खा सकता है, कोई एक पूरी खा सकता है, भोज तो खराब नहीं होगा, खाने का अधिकार तो कम नहीं होगा। उसी तरह से गरीबों को 100 दिन तक रोजगार मिलने का अधिकार है, लेकिन वे उसे अपनी रुचि के मुताबिक इस्तेमाल कर सकते हैं, लेकिन यह डिमांड पर निर्भर है, यह मैं माननीय सदस्य को कहना चाहता हूं।

**श्री अवतार सिंह करीमपुरी** : सभापति महोदय, मैं माननीय मंत्री से आपके माध्यम से यह पूछना चाहता हूं कि महाराष्ट्र में 2008-09 में 7,23,000 के करीब लोगों ने रोजगार मांगा, जिसमें से 5,44,000 को रोजगार मिला और इस प्रकार से अकेले महाराष्ट्र में ही लगभग दो लाख लोगों को रोजगार की denial है, इसका क्या reason है?

दूसरे, मैं माननीय मंत्री जी से यह जानना चाहता हूं कि यह जो 100 दिन की रोजगार गारंटी योजना है, इसमें और दिन बढ़ाने का proposal सरकार के विचाराधीन है या यही योजना चलेगी? धन्यवाद।

**श्री रघुवंश प्रसाद सिंह** : सभापति जी, माननीय सदस्य ने खास तौर पर महाराष्ट्र के बारे में उत्तर चाहा है, उसके बारे में मैं साफ कर दूं कि employment की जितनी डिमांड होती है, फिर उसके बाद काम करने जितने लोग आएं, तभी उनको काम दिया जाएगा, लेकिन उनके न आने का मतलब denial नहीं है। इसलिए यह स्पष्ट है कि वहां काम खुला, जिन मजदूरों ने काम करना चाहा, काम किया, जो नहीं आ सके, वे काम नहीं कर पाए, इसलिए फिगर्स में फर्क है। फिर उन्होंने 100 दिनों तक कहा है, अभी तक यह 100 दिनों का काम बड़े प्रैक्टिकल रूप से चल रहा है, कुछ खास ऐरियाज़ से इस संख्या को बढ़ाने का प्रस्ताव आया है। यह तीसरा वर्ष हमने पूरा किया है और इस पर बाद में विचार हो सकता है। अभी 100 दिनों तक रोज़गार उपलब्ध कराने की हमारी योजना है।

**श्रीमती वृंदा कारत** : सभापति जी, यह Rural Employment Guarantee Act को लागू करने के बारे में पिछले दो-तीन सालों के अनुभव से एक बात बिल्कुल स्पष्ट है कि schemes की जो inflexibility है, वह हमारे लिए बहुत मुश्किल पैदा कर रही है। मिसाल के तौर पर जो Arid States हैं, जहां मिट्टी तोड़ने का काम है, वह वहां हो सकता है और इस तरह हम वहां ज्यादा काम के अवसर दे सकते हैं। बंगाल जैसे प्रदेश में, जहां बारिश ज्यादा होती है, जहां मानसून का समय काफी महीनों तक चलता है, हमारी प्रदेश सरकार ने कुछ ठोस सुझाव दिए कि इन schemes में आप कुछ flexibility दिखाइए, दूसरे सूबों ने भी ये सुझाव दिए हैं, बिहार ने भी दिए हैं। मेरा मंत्री जी से अनुरोध है कि चूंकि यह सरकार अभी रूल्स में कुछ amendments तो नहीं कर पाएगी, लेकिन कम से कम स्टेट गवर्नमेंट्स ने अपने अनुभव के आधार पर जो सुझाव दिए हैं, मैं बंगाल सरकार की तरफ से कहना चाहती हूं कि उनका जो मैमोरेंडम आपके पास है, चाय बागानों के लिए उन्होंने कुछ विशेष schemes दी हैं, उनके बारे में क्या आप सोच सकते हैं, consider कर सकते हैं, उन्हें स्वीकार कर सकते हैं?

**श्री रघुवंश प्रसाद सिंह** : सभापति जी, कानून में स्पष्ट प्रावधान है और flexibility है। कुछ काम तय किए गए हैं और कुछ काम in consultation with the State Government करने होते हैं और नए काम, अतिरिक्त काम तथा खास काम उसमें जोड़े जा सकते हैं। इसलिए कोई भी राज्य सरकार यदि हमें कोई सुझाव देती है, तो हम उस पर विचार करते हैं और कानून सम्मत निर्णय उस पर लेते हैं। माननीय सदस्या ने बंगाल सरकार के आग्रह का जिक्र किया है, हम उसे देखेंगे और वामपंथी मित्र यदि सहमत हो जाएं, तो खास-खास लोगों की जमीन में अभी तक शैड्यूल्ड कास्ट्स, शैड्यूल्ड ट्राइब्ज, IAY beneficiaries की जमीन में काम करने का प्रावधान है ... (**व्यवधान**)

**श्रीमती वृंदा कारत** : हम लोगों ने यह सुझाव दिया था, वह हमारा सुझाव है जो आपने माना है .... (**व्यवधान**)

MR. CHAIRMAN: No discussion, please. *(Interruptions)*.

**श्रीमती वृंदा कारत** : मैं उस मीटिंग में थी, यह हमारे पश्चिम बंगाल के फाइनेंस मिनिस्टर का ही सुझाव था, जो आप आज लागू कर रहे हैं ... (**व्यवधान**)

MR. CHAIRMAN: No discussion, please. *(Interruptions)*.

**श्री रघुवंश प्रसाद सिंह** : उनका सुझाव तो हम स्वीकार करते ही रहते हैं, फिर आज आपको क्यों संदेह पैदा होता है कि उनके सुझाव को हम नहीं मानेंगे?

**श्रीमती वृंदा कारत** : मैं वही कह रही हूं, जो सुझाव हम लोगों ने दिए हैं, आपने उनको एक साल तक नहीं माना है ... (**व्यवधान**)

MR. CHAIRMAN: Kindly resume your place. *(Interruptions)*. No discussion, please. Kindly listen to the answer.

**श्री ललित किशोर चतुर्वेदी** : सभापति जी, इस प्रश्न में तीन बातें पूछी गई थीं कि कितने परिवारों ने काम मांगा है, कितने परिवारों को काम दिया गया और कितने परिवारों को 100 दिनों के लिए काम दिया गया? मैं माननीय मंत्री महोदय की statistics की ओर ध्यान दिलाना चाहता हूं। वर्ष 2006-07 में इन्होंने कहा है कि 2 करोड़ 10 लाख लोगों को काम दिया गया और फिर यह कह दिया कि 2 करोड़ 14 लाख लोगों को 100 दिनों तक काम दे दिया। वर्ष 2007-08 में इन्होंने कहा कि 3 करोड़ 38 लाख लोगों को काम दिया और फिर यह कह दिया कि 3 करोड़ 60 लाख लोगों को 100 दिनों तक काम दे दिया। मैं यह पूछना चाहता हूं कि इसमें क्या गलती है, यह बताएं। दूसरा प्रश्न मैं यह पूछना चाहता हूं कि इस बार आपने योजना के लिए जो 30,000 करोड़ रुपया देना तय किया है, अगर वह 100 रुपए minimum wages के हिसाब से भी दिया जाए, तो केवल 3 करोड़ लोगों तक यह पहुंचेगा, लेकिन अब यह योजना सारे देश में लागू हो गई है और 6 करोड़ लोग Below Poverty Line रह रहे हैं, क्या माननीय मंत्री महोदय बताएंगे कि उनके लिए आप कैसे व्यवस्था करेंगे?

**श्री रघुवंश प्रसाद सिंह** : सभापति जी, माननीय सदस्य यह कहां से पढ़ रहे हैं? हमने annexure लगाया हुआ है, उसमें दिया हुआ है कि 2006-07 में रोजगार की मांग करने वाले परिवारों की संख्या, रोजगार उपलब्ध कराए गए परिवारों की संख्या, यह जानकारी राज्यवार दी गई है ..... (**व्यवधान**)

**श्री ललित किशोर चतुर्वेदी** : मैं इसी प्रश्न के उत्तर में से पढ़ रहा हूं, यह देखिए .... (**व्यवधान**)

MR. CHAIRMAN: Question Hour is over.

---

**WRITTEN ANSWERS TO STARRED QUESTIONS**

**Improving facilities to handloom weavers in U.P.**

*45. SHRI NAND KISHORE YADAV:
SHRI KAMAL AKHTAR:

Will the Minister of TEXTILES be pleased to state:

(a) the details of the efforts made by Government to improve the facilities to handloom weavers in Uttar Pradesh (U.P.) during the last three years, district-wise;

(b) how many handloom weavers in U.P. are covered under the various schemes during the last three years, district-wise;

(c) whether Government will implement health insurance scheme for the weavers and their families in U.P.;

(d) if so, the details thereof, district-wise; and

(e) if not, the reasons therefor?

THE MINISTER OF THE TEXTILES (SHRI SHANKERSINH VAGHELA): (a) During the Tenth Plan period, Deen Dayal Hathkargha Protsahab Yojana, Workshed-cum-Housing scheme, Marketing Promotion Programme, Handloom Export Scheme, Health Insurance Scheme etc. were under implementation which were discontinued from the year 2007-08 *i.e.* from the Eleventh Plan period. As per the reports received from the Government of Uttar Pradesh, detail of weavers covered under the various schemes are as under:-